

CENTRAL ELECTRICITY REGULATORY COMMISSION

NEW DELHI

RECORD OF PROCEEDINGS

Petition No. 47/2010

Subject: Non-compliance of Commission's order dated 31.3.2009, 7.1.2010 and 27.1.2010 (Commission's direction to TNEB to clear the income tax dues and excess rebate availed with interest).

Date of Hearing: 18.5.2010

Coram: Dr. Pramod Deo, Chairperson
Shri V.S.Verma, Member
Shri M.Deena Dayalan, Member

Petitioner: Neyveli Lignite Corporation Ltd

Respondent: Tamil Nadu Electricity Board (TNEB)

Parties present: Shri. N.A.K Sarma, Advocate, NLC
Shri R. Suresh, NLC
Shri P.H.Parekh, Sr. Advocate, TNEB
Shri E.Kumar, Advocate, TNEB
Ms. Debjyoti Bhattacharya, Advocate, TNEB
Ms. Maheshwari Bai, TNEB

The learned counsel for the petitioner submitted that the appeals filed by the respondent TNEB was being heard by the Appellate Tribunal for Electricity and prayed that the hearing of the petition be adjourned for eight weeks. The prayer was not opposed by the learned counsel for the respondent.

2. By mutual consent of the parties, the Commission adjourned the matter to 15.7.2010.

Sd/-
T.Rout
Joint Chief (Law)